details lest this should jeopardise the investigations.

PROF. MADHU DANDAVATE (Rajapur): Mr. Deputy Speaker, Sir, I only want to bring to your notice that when on such a sensitive issue we give notice, we give it with a full sense of responsibility. I am happy that the Minister has done the needful. We do not want to obstruct any further investigation because it is a sensitive issue. We are thankful to the Minister as he has responded.

DR. SUBRAMANIAM SWAMY (Bombay North East): Continue to be vigilent.

12,26 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF TRANSFORMER AND SWITCHGEAR LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE, 1983 AND TRANSFORMER AND SWITCHGEAR LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL.

MR. DEPUTY SPEAKER: We go to the next item. Item, Nos. 12 and 13 to be discussed together. Dr. Vasant Kumar Pandit.

DR. VASANT KUMAR PANDIT (Rajgarh): Sir, I beg to move:

"This House disapproves of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (Ordinance No. 11 of 1983) promulgated by the President on the 8th November, 1983".

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA): Sir, I beg to move*:

"That the Bill to provide for the acquisition and transfer of the undertakings of the Transformer and Switchgear Limited with a view to securing the better utilisation of the available infrastructure thereof and to modernise and augment the production of transformers, switchgears and other allied electrical equipments by the said undertakings so as to subserve the interests of the general public by ensuring the continued supply of the aforesaid articles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto, be taken into consideration."

MR. DEPUTY SPEAKER: Motions moved:

"This House disapproves of the Transformer and Switchgear Limited (Acquisition and Transfer of Undertakings) Ordinance, 1983 (Ordinance No. 11 of 1983) promulgated by the President on the 8th November, 1983."

"That the Bill to provide for the acquisition and transfer of undertakings of the Transformer and Switchgear Limited with a view to securing the better utilisation of the available infrastructure thereof and to modernise and augment the production of transformers, switchgears and other allied electrical equipments by the said undertakings so as to subserve the interests of the general public by ensuring the continued supply of the aforesaid articles which are essential to the needs of the economy of the country and for matters connected therewith or incidental thereto, be taken into consideration."

DR. VASANT KUMAR PANDIT: Mr. Deputy Speaker, Sir, it has been our experience that almost in every session the Government comes forward before the House with Bills to cover the ordinances issued by the Government. While assuring full powers of the parliamentry practice with regard to promulgation of ordinances. These are almost, in every instance, according to established

---

*Moved with the recommendation of the President.

practice, those issues which were urgent, immediate and in the urgent national interest and for which the Government could not wait or delay the legislation. But unfortunately, our experience has now been quite the reverse. For matters which are almost routine, for matters which have financial bearing continuously for years together ordinances have been issued and, therefore, I want to register my protest. The Government has resorted to the practice of bringing ordinance, for matters which should come in the normal way by way of a Bill. But the *modus-operandi* is so obvious to all of us. I have made a study of such ordinances which could have been brought in a normal way by way of a Bill. What I find is that this method of bringing such an ordinance precludes the normal procedural things and it precludes payment of the liabilities of the company to the people who have lent money to the company and the people whose bills are pending. The people who have completed the inventory of the company are not paid. This method is resorted to by the Government purposely to avoid these things.

This has been our experience in the last take over of the textile mills also. Even today the small scale industrialists who have supplied goods to the textile mills are still crying. Many of these units have been wiped out. The particular company which is making transformers and switchgears and many other electrical equipments had a series of small ancillaries which used to supply them small parts and equipments. I want the Government to give an assurance on the floor of the House that all the small scale industrialists will not be wiped out by precluding them from any proceedings either in court of law or even by way of injunction. Had the Bill been brought in a normal way or in the normal procedure of the Government priority; certain injunctions would have been brought on the Government from taking over the company. Therefore, this method of issuing ordinance is employed with some ulterior motive. Therefore, I would like the Government to make its own position clear with regard to the liabilities of small suppliers, small traders and small scale industries.

If the intention of the Government was to protect the company, as it has been stated by the Government in the Statement of Objects and Reasons, that "such schemes cannot meet all the post liabilaties of the Company" and, therefore, the Government had promulgated this Ordinance and brought forward this Bill, I would like to know what provisions have been made in this Bill to defray all the liabilities of small people. These people should not suffer.

I am not against the take-over. I am against the method by which the Government is trying to take over this Company.

With these words, I have done.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA) : Mr. Deputy-Speaker, Sir, it is comforting to hear from Dr. Pandit that he is not against taking over of this Company.

DR. VASANT KUMAR PANDIT : It should have been taken over long time back.

SHRI S.M. KRISHNA : Better late than never.

In all humility, may I submit that the Government did apply its mind in all seriousness about the propriety of promulgating this Ordinance ? The Government in its wisdom thought that there was an element of urgency and also certain over-riding public purpose which had to be subserved and, as a result of which, we thought that the promulgation of an Ordinance was in the larger public interest.

Secondly, if we had gone through the normal process of introducing a legis-

lation and takeng its own course, we thought that unnecessarily we would be opening the room for litigation as a result of which the re-opening of the closed mill would only be further postponed. We wanted to avoid that. That is the reason why we thought it fit to promulgate this Ordinance.

DR. VASANT KUMAR PANDIT : What about the liabilities of small people ?

SHRI S.M. KRISHNA : All these things will be taken care of when the consideration of the Bill is going to be taken up now.

श्री मोहम्मद इस्माइल (बैरकपुर): सर, जहाँ तक इस बिल का ताल्लुक है, मैं इसका समर्थन करता हूं। इसको लाने में देर हुई, इसको पहले ही लाना चाहिए था।

मैं दो बातें बतलाना चाहता हूं। इसको एंड्रू यूले कम्पनी के माध्यम से चलाया जाएगा। यह कम्पनी कलकत्ता में है। उसने बहुत से सिक युनिटों को लिया है और करीब-करीब तमाम में सी० आई० टी० यू० की यूनियनें हैं। मैं उनका प्रेजीडेंट हूं। हम कम्पनी को कोआप्रेशन देते आये हैं। इस इसलिए हमारा तजुर्बा है कि वर्कर साईड से भी और मैनेजमेंट साईड से भी जब कोआप्रेशन होता है तो काम अच्छा होता है।

यह कम्पनी गवर्नमेंट की है, एक पब्लिक अण्डरटेकिंग कम्पनी है। उसमें गवर्नमेंट के 51 परसेंट शेअर हैं। उसके साथ इसको अमेलगेमेट किया जा रहा है। अभी इसने जापान के साथ कोलेब्रेशन किया है। मंत्री जी भी वहाँ पर गये थे और चीफ मिनिस्टर को भी बुलाया गया था। मुझे भी बुलाया गया था। मगर मेरी ट्रेन लेट होने की वजह से मैं वहां नहीं जा सका। वहां पर मैंने देखा है कि उस यूनिट में भी यूनियन कायम हो गई है। हम कोआप्रेशन दे रहे हैं ताकि यह यूनिट वाएबल हो सके, ठीक से चल सके। हम इस तरह से कर रहे हैं। मगर मुझे अफसोस इस बात का है कि इंडस्ट्री मिनिस्ट्री की एक आंख खुली रहती है और दूसरी आँख बंद रहती है। या तो मिनिस्टर साहब सीधे हैं या वे तिकड़मबाजी नहीं जानते हैं। यह हो सकता है।

इसके साथ ही इसी तरह की कलकत्ता में एक कम्पनी कन्टेनर और इन्कलोजर और है। वह भी मल्टीनेशनल कम्पनी है।

वह टेकओवर की गई सेंट्रल गवर्नमेंट द्वारा अभी कुछ दिन पहले। टेकओवर करने के बाद वहां कंटेनर्स तैयार होते हैं जो आइल और दूसरी चीजों में काम आते हैं। उस कंपनी को लेने के बाद इसको आई० आर० सी० के मातहत दे दिया। जब से वे आए हैं उनसे कह रहे हैं कि आप रा मेटीरियल दीजिए तो प्राडक्शन बढ़ेगा। हम फुल कोआपरेशन देंगे। लेकिन आई० आर० सी० ने किसी किस्म का को-आपरेशन नहीं दिया। जब 6 महीने मेटीरियल सप्लाई किया गया तो प्रोडक्शन काफी बढ़ा। लेकिन इसके बाद फिर इस तरह के लोग रख दिए गए जिन्होंने फिर कोआपरेशन देना बंद कर दिया। दुबारा फिर समझौता हुआ और प्रोडक्शन फिर नार्मल आ गया। जब देखा कि प्रोडक्शन बढ़ रहा है तो आई० आर० सी० के लोगों ने फिर तिकड़म लगाई और फिर प्रोडक्शन कम कर दिया। यहाँ तक कि फैक्ट्री का हैड आफिस फैक्ट्री में ही था उसको कलकत्ता ले गए और 5000 से ज्यादा स्टाफ रखकर लाखों रुपया खराब किया। प्रोडक्शन

की तरफ कोई ध्यान नहीं दिया गया। इस ओर बार-बार हम लोगों ने ध्यान दिलाया। इसके लिए इंडस्ट्री मिनिस्टर को, फाइनांस मिनिस्टर को पत्र लिखे कि कम से कम इसका इन्क्वारी करा दीजिए। लेकिन किसी की तरफ से कोई जवाब नहीं आया। सब कान में तेल डाल कर बैठे हुए हैं।

अभी जो 10 दिन पहले घटना हुई उसके बारे में आपको बताना चाहता हूं। फैक्ट्री चल रही है, आफिस चल रहा है और बैंक आफ इंडिया ने उसमें लिक्वीडेशन किया कि हमारा दो करोड़ रुपया बाकी है। आर्डर मिल गया कि लिक्वीडिशन जाएगा और लिक्वीडटर अपाएंट हो गया। वर्कर्स को कुछ पता नहीं, यूनियन को पता नहीं, स्टेट गवर्नमेंट ने लिखा, उसको भी कोई जवाब नहीं मिला। ज्योति बसु खुद तिवारी जी से बोले, जब वे कलकत्ता गए थे, उन्होंने कहा कि हम देखेंगे। मैं और स्टेट के इंडस्ट्री मिनिस्टर आपके यहां आये थे और मिले थे। यहां बताया गया कि एक कमेटी बनाई गई है जिसके चेयरमैन प्रणव कुमार मुखर्जी हैं। वे 10-12 कंपनियों के बारे में विचार कर रहे हैं, वे ही इसको देखेंगे। यह सब चल रहा था इसी बीच में लिक्वीडेशन चला गया बैंक का जो सेंट्रल गवर्नमेंट के डायरेक्शन पर किया गया। मैं बैंक मैनेजमेंट से मिला कि किसके इंस्ट्रक्शन पर यह किया गया है। 4 करोड़ रुपया आई० आर० सी० का है, उसने तो नहीं किया और बैंक जिसका 2 करोड़ रुपया है उसने कैसे किया। बोले कि हम नहीं जानते हैं, हमको बंबई हैडक्वार्टर से टेलीफोन आया था, उसी टेलीफोन मैसेज पर हमने पिटीशन करके लिक्वीडेशन किया। इससे 900 वर्कर और उनसे संबंधित 4-5 हजार आदमी इस तरह से पड़े हुए हैं। अभी भी वहां पड़े हुए हैं। इलेक्ट्रिक बंद हो गई है, कैंटीन बंद हो गई है। मैनेजमेंट के मैनेजर वगैरह ने चिट्ठी दी है कि कोआर्डिनेटर की हैसियत से अब पैसा नहीं मिलेगा, लिक्वीडेक्शन हो गया है, अब हम कुछ नहीं कर सकते हैं।

अब टेक ओवर कौन करेगा? लिक्वीडेशन का जो आफिसर है वह कहता है कि हम क्या कर सकते हैं। ऐसी हालत में लोग पड़े हुए हैं। यह सेंट्रल गवर्नमेंट का एटीट्यूड है। इंडस्ट्री मिनिस्ट्री की जिम्मेदारी है जो इस तरह से चल रहा है। ऐसा नहीं है कि हमने किसी को नहीं कहा। हमने प्राइम मिनिस्टर को लिखा है, लेकिन बैंक प्राइम मिनिस्टर से भी ऊपर हो गया है। बैंक ने कहा कि हाईकोर्ट में लिक्वीडेशन आ गया है, वहीं हो सकता है। मैं मंत्री महोदय से साफ तौर पर पूछना चाहता हूं कि क्या यही आपका एटीट्यूड है?

कामर्स मिनिस्ट्री कहती है कि हमारी पालिसी यह नहीं है कि हम सबको डिरिकोगनाइज करेंगे।

MR. DEPUTY-SPEAKER : Mr. Mohammed Ismail, I think you are speaking on the next Bill, Textile Undertakings Bill. We are now on Tranformer and Switchgear take-over Bill. Are you speaking on this ?

SHRI MOHAMMED ISMAIL : Yes.

MR. DEPUTY-SPEAKER : You were mentioning something about the Commerce Ministry, I was thinking how the Commerce Ministry came in the picture. I hope you are speaking on the Transformer and Switchgear take-over Bill...

SHRI MOHAMMED ISMAIL : Yes, Sir.

MR. DEPUTY-SPEAKER : Then you continue. You speak on Switchgear take-over.

श्री मोहम्मद इस्माइल : इन्डस्ट्री मिनिस्टर से पूछना चाहता हूँ कि ऐसी जो घटनाएं होती हैं, उनका सोल्यूशन आप क्या निकालेंगे ? वर्कर नहीं जानता, स्टेट गवर्नमेंट को पता नहीं है, चीफ मिनिस्टर से पूछा और पर्सनली रिक्वेस्ट किया लेकिन कोई जवाब नहीं मिला। इन दी मिनटाइम, नेगोशिएशन चल रहा था, लेकिन वह क्यों लिक्वीडेशन में चला गया और अभी ठप्प पड़ा है। मैं, इन्डस्ट्री मिनिस्टर श्री तिवारी से मिला, उन्होंने आश्वासन दिया कि अभी अन्डर कंसीडरेशन है। जब कुछ होगा तो बतायेंगे। न तो यूनियन को बताया और न ही स्टेट गवर्नमेंट को कुछ पता लगा। मैं चाहता हूं कि इसका सोल्यूशन फर्मली होना चाहिए। आप इंटरवीन करें कि इस फैक्टरी को डि-नोटीफाई करना है तो पहले से बता दीजिए। बाद में क्यों धक्का मारा जाता है ? क्यों स्टेट गवर्नमेंट को और वहां के मिनिस्टर को इग्नोर किया जाता है ? उनको जवाब क्यों नहीं दिया जाता ? मैं चाहता हूं कि आप इस बात को अवश्य बताएं कि वहाँ ऐसा क्यों हुआ है ? मैं उस इलाके का एम० पी० हूं। लोग पूछते हैं कि क्या इंदिरा सरकार ऐसे ही चल रही है ? इसका हमारे पास कोई जवाब नहीं है। जब से गवर्नमेंट ने टेक-ओवर किया था तबसे कोई सुनवाई नहीं हुई। अगर यही चलता रहेगा तो भविष्य में अंधकार रहेगा। बंगाल में जितनी इन्डस्ट्री हैं, सब सिक होंगी। यदि नहीं होंगी तो मार-मारकर सिक बना दिया जायेगा। इन्दौर की मीटिंग में तिवारी जी ने कहा कि हमने बंगाल के लिए 21 लाईसेंस दिए हैं और खासतौर से हम इस काम को करेंगे। श्री प्रणव मुखर्जी ने खुद ज्योति बसु को बोला था। स्टेट गवर्नमेंट ने इंटरवीन किया कि क्यों नहीं ऐसा हुआ ? मंत्री महोदय से मैं चाहता हूं कि डिटेल में बोलें ताकि रिप्लाई लेकर मैं अपनी कांस्टीच्युएन्सी में जाऊंगा और वहीं लोगों को पढ़कर सुनाऊंगा कि यह सरकार ने फरमाया है। जहाँ तक इस बिल का ताल्लुक है, इसमें कोई शक नहीं है कि इसको पास होना चाहिये और मैं भी इसका समर्थन करता हूं।

MR. DEPUTY SPEAKER : Now, Mr Girdhari Lal Vyas.

Only one hour has been allotted for this Bill. ..

This is for your kind information.

SHRI GIRDHARI AL VYAS (Bhilwara) : Thank you, Sir.

इस बिल का मैं समर्थन करता हूं। सिक यूनिट्स को आप समय समय पर टेक ओवर करते हैं। क्या आपने ऐसी कोई व्यवस्था की है ताकि समय-समय पर इन कम्पनियों के बारे में आपको जानकारी मिलती रहा करे और पता चलता रहा करे कि कोई यूनिट सिक तो नहीं हो रहा है ? क्या इसके लिए आपके पास कोई मशीनरी है और अगर नहीं है तो क्या होनी नहीं चाहिये ? यह कम्पनी 1957 में स्थापित हुई थी और यह बराबर लासिस में चलती रही। इसका पेड अप कैपिटल केवल बारह लाख था और लासिस साढ़े तीन करोड़ हो गए। पता नहीं किस प्रकार यह कम्पनी चल पाई। इसका हिसाब-किताब हमारी समझ में तो आया नहीं। जब इस प्रकार की उसकी हालत हो तो उसका दिवाला नहीं निकलेगा तो क्या होगा।

मैं जानना चाहता हूं कि देश में कितनी कम्पनियाँ सिक हो रही हैं क्या आपको इसकी जानकारी है ? जब कोई एजीटेशन होता है तभी इस प्रकार की चीज सामने आती है। उसके बाद उसको टेक ओवर किया जाता है।

जिन इंडस्ट्रीज़ का आपने नैशनलाइजेशन किया है उनमें से बहुत सी सैकड़ों करोड़ के लासिस में जा रही हैं। पब्लिक सैक्टर अंडरटेकिंग्ज की भी बहुत सी कम्पनियां करोड़ों के लास में जा रही हैं। उनमें हजारों करोड़ जो आपने इनवैस्ट किया है वह जनता की गाढ़ी कमाई का पैसा है। वहां पर आपने सफेद हाथी बांध दिए हैं। मैनेजमेंट कुछ जानता नहीं है। केवल पैसा खर्च करना जानता है, ऐश और आराम करने के सिवाय उसका कोई काम नहीं। धन की किस प्रकार बरबादी हो रही है यह आपको समय-समय पर देखते रहना चाहिये। आप देखते नहीं हैं। बीस-पच्चीस सौ करोड़ रुपया हमारा पब्लिक सैक्टर में फंसा हुआ है। नैशनलाइजेशन जिन कम्पनियों का आपने किया है उनके अन्दर भी सैकड़ों करोड़ रुपये का हर साल नुकसान हो रहा है। दो-तीन दिन पहले प्रधान मंत्री जी ने कहा था कि जो पब्लिक सैक्टर यूनिट्स नुकसान दिखा रहे हैं उनके सम्बन्ध में कंसर्न्ड मिनिस्ट्री को सम्भाल करनी चाहिये और देखना चाहिये कि क्यों लास में वे जा रहे हैं। मैं चाहता हूँ कि यूनिट वाइज आप देखें और स्टडी करें। थोड़े दिन पहले मैंने कहा था कि हमारे यहाँ खेतड़ी में जो कापर कम्पलैक्स बहुत बड़ा है और जिस सैकड़ों करोड़ रुपया भारत सरकार का लगा हुआ है उसमें एक ऐसे मैनेजिंग डायरेक्टर को भेज दिया गया है जिसने लंदन में जो कापर 34,000 रुपये प्रतिटन के हिसाब से लिया जाता था 21,000 प्रतिटन के हिसाब से बेच दिया और 21 करोड़ रुपया वह खा गया। इस प्रकार के लोग वहां बिठा दिये जाते हैं। जिस की वजह से भारत सरकार को इतना बड़ा लास होता है। इसको हमें अपना पैसा समझना चाहिए। जनता ने बड़ी मुश्किल से मेहनत करके कमाया है और इस पैसे की इस प्रकार से बरबादी नहीं होनी चाहिये। बड़े-बड़े लोग दिल्ली में दस-दस और बारह-बारह मंजिली इमारतें बना कर खूब ऐश और आराम से रह रहे हैं और इन यूनिट्स के फंड्स को बरबाद कर रहे हैं। इस ओर आप ध्यान दें। देश की गरीबी को आप मिटाना चाहते हैं, उनको आप ऊपर उठाना चाहते हैं, बेकारी दूर करना चाहते हैं, लोगों को रोज़गार देना चाहते हैं, बेकारी दूर करना चाहते हैं, लोगों को रोज़गार देना चाहते हैं लेकिन वह सब इसके बिना नहीं होगा।

इसलिए इन सारी व्यवस्थाओं को देखना चाहिये। यह कम्पनी 1957 से लेकर 1983 तक हर साल नुकसान देरही है। इस बारे में इंडस्ट्री मिनिस्ट्री क्या कर रही थी ? और 3 करोड़ 5 लाख रु० यह सब फ़ाइनेंशियल इंस्टीट्यूशन्स का ही पैसा है। पैसा भी सरकार का और नुकसान भी सरकार का। सारी लाबेलिटीज़ सरकार के मत्थे, और असेट्स का फ़ायदा मालिक उठा ले गये। यानी उनके पापों का प्रायश्चित भारत सरकार ही कर सकती है।

हमारे सवाई माधोपुर में एशिया की सबसे बड़ी सीमेंट फैक्ट्री है, लेकिन सेठ ने किस प्रकार उसको सिक बनाया है, देखने वाली बात है। आज राजस्थान सरकार और भारत सरकार ने मिल कर उसको टेक ओवर कर रखा है, लेकिन आज भी वहां व्यवस्था ठीक नहीं है। जिस तरह वह उद्योग चलना चाहिये उस तरह नहीं चल रहा है। वहां पर वही अधिकारी हैं जिन्होंने उस इंडस्ट्री को सिक किया था और पहले की तरह ही

[Shri Girdhari Lal Vyas]

दुरुपयोग कर रहे हैं। इन अधिकारियों के आउट लुक में चेंज आना जरूरी है। जब तक इन अधिकारियों पर नुक्सान की जिम्मेदारी नहीं डाली जायगी तब तक व्यवस्था में सुधार नहीं हो सकता और जनता का पैसा इसी तरह बेकार जाता रहेगा। फ़ाइनेंशियल इंस्टीट्यूशन्स ले मिल कर देश के हजारों करोड़ रु० को बरबाद कर रहे हैं। इन बातों की आपको व्यवस्था करनी चाहिये।

अभी सी० आई० टी० यू० के प्रतिनिधि बोल रहे थे। बंगाल में जितनी कम्पनियां सी० आई० टी० यू० के जरिये चलती हैं सब में ताला लग चुका है, जो बची हैं उनमें भी ताला जल्दी लग जायगा क्योंकि इनकी नीति ऐसी है कि मैनेजमेंट को ठप्प कर दिया जाय और उनसे इतना पैसा मांगो जो वह दे न सकें। वहां की सरकार पूंजीपतियों और फ़ाइनेंशियल इंस्टीटयूशन्स पर प्रेशर डाल कर कम्पनी की हैसियत से ज़्यादा पैसे की मांग करती है। माननीय चित्त बसु जानते हैं कि बंगाल सरकार की जितनी भी इंडस्ट्रीज़ हैं सब लोस में जा रही हैं, चाहे जूट हो या कोई और उद्योग। सब में लोस हो रहा है। बिजली पूरी उपलब्ध नहीं होती तो कारखाना कैसे चलेगा। सी० आई० टी० यू० के जरिये से पूंजीपतियों पर दबाव डाल कर पैसा खींचने की कोशिश कर रहे हैं जिनके कारण सारी इंडस्ट्रीज खोखली हो गई हैं और ठप्प हो रही हैं। किसी प्रकार का कोई प्रशासन बंगाल में नहीं है, जिसकी लाठी उसकी भैंस की स्थिति वहां हो रही है। ऐसी स्थिति पर सरकार को पूरा ध्यान देना चाहिये और पूंजीपतियों पर भी कुछ अंकुश लगाया जाना चाहिये।

इस प्रकार की ट्रेड यूनियन एक्टिविटीज, जो सारी इंडस्ट्री को खत्म कर दें, खा जायें, सरकार को उन्हें समाप्त करना चाहिये, सभी कंपनियां ठीक प्रकार से चल सकेंगी।

आपने अपने स्टेटमैंट आफ औबजैक्ट्स एंड रीज़न में कहा है कि इनकी व्यवस्था के बारे में सोचेंगे। मेरा कहना यह है कि 3 करोड़ का जो नुकसान है, मजदूरों का, प्रावीडैंड फंड और ई० एस० आई० का जो पैसा बकाया है, उसे आप किस तरह से चुकायेंगे। इन सारी व्यवस्थाओं के बारे में इस बिल में कोई प्रावधान नहीं है। इन 300 मजदूरों के बारे में जिन्होंने 23 साल सर्विस की है, उनको ग्रेचुइटी, प्रावीडैंड-फंड और दूसरी सुविधाएं किस प्रकार दिलवायेंगे?

आपने इन कंपनियों को टेक-औवर किया है, यह प्रसन्नता की बात है।

मैं अपनी कांस्टीटुएन्सी के बारे में कहना चाहता हूं वहां पर भी दो टैक्सटाइल मिल घाटे में चल रही हैं। दोनों में साढ़े-तीन-तीन हजार यानी 7 हजार मजदूर को परेशानी हो रही है। मेरा निवेदन है कि इस प्रकार की सिक यूनिट्स को लेकर उनका उत्पादन बढ़ाकर मजदूरों को लाभ दिलाने का आप कष्ट करें। इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

DR. A. KALANIDHI (Madras Central): Mr. Deputy Speaker, Sir, on behalf of the DMK, I rise to support the Bill introduced by the Hon. Minister. Sir, this Transformer and Switchgear Limited is situated in South Madras parliamentary constituency from where our Hon. Defence Minister, Shri R. Venkataraman got elected. There are about 300 workers working in this industry. They are one of the hard-working and efficient skilled workers. Inspite of their hard-working, efficiency and well-disciplined manner of working this company went into loss and was kept closed for two years due to mismanage-

ment. Several repesentations were made by various political parties and the people representing the South Madras constituency. Unfortunately, nobody listened to the viewpoint of the Marxist Communist and DMK union which as the main union over there.

Finally, the idea of taking over was mooted by the leader of the DMK party here, Mr. Dhandapani and later on it was followed by me with several letters addressed to Shri Narayan Datt Tiwari and also to the Finance Minister and the Prime Minister. At last you have given weightage to our request and you are taking over this company. I am quite happy to know about it. Our union will be giving a helping hand to you and cooperate with you in whatever section you are contemplating to take in order to increase production in this company. Sir, at one stage when the Government of Tamil Nadu was asked to give bank guarantee, I am sorry to say that a State Minister wanted some percentage for getting this bank guarantee. It is a shameful affair. You have given Rs. 1,000/- as interim relief to the 300 workers and you want to recover it in 12 instalments. The total amount involved is only Rs. 3 lakh. Already these workers have been without pay for the last two years. So, I would suggest that you waive this amount. You are wasting money on several things. You have spent Rs. I crore on painting of a five-star hotel. You were spending Rs. 60 lakhs per hour on conducting Commonwealth meeting at Goa. Rs. 1,000/- is too meager an amount. I would request the Hon Minister to waive this amount which is to be recovered from 300 workers.

13.00 hrs.

They can even be paid from the Prime Minister's Relief fund. I have written a personal letter to the Prime Minister who has forwarded it to the Industries Ministry and I request the Minister to look in to the matter.

You have omitted to say anything about Gratuity in this Bill. You have not mentioned anything at all; gratuity has been completely excluded from this Bill. It should be modified to enable workers to get their legitimate gratuity etc. in respect of those who have retired during the closure of the factory. 4 persons have expired due to poverty and nonpayment of salary during 2 years and due to mental agony. It must be ensured that the gratuity that is due to expired persons and retired employees are paid from the compensation amount payable to the owners by the Commissioner to be appointed by the Government of India.

Finally I wish to point out one thing. You said that you will pay the salaries by 30th November 1983. But till today, this salary has not been paid so far. I request the Minister to look into the matter, and disburse the salary immediateiy.

On behelf of my Union, as Vice-President of the DMK Workers' Progeessive Fedaration, I assure you that all help will be given to you for the action initiated and the action to be taken in future to augument production and modernise the equipments and we hope that the welfare of workesr will be well taken care of. We assure you that in all these we will give you a helping hand and we raise our voice for their rights, which will be called in Tamil :—

"Uravukku Kai Koduppom;
Urimaikku Kural Koduppom."

श्री वृद्धि चन्द्र जैन (बाड़मेर) : उपाध्यक्ष महोदय, मैं दि ट्रांसफ़ार्मर एंड स्विचगियर लिमिटिड (एक्वीज़ीशन एंड ट्रांसफ़र आफ़ अंडरटेकिंग्ज़) बिल, 1983 का समर्थन करता हूं ।

ज्यों ज्यों हमारे देश में विद्युत का विस्तार हो रहा है, त्यों त्यों ट्रांसफ़र्मर्ज की आवश्यकता ज्यादा महसूस हो रही है । मैं राजस्थान के बारे में कहना चाहता हूं कि

[श्री वृद्धि चन्द्र जैन]

ट्रांसफ़ार्मर्ज की कमी के कारण भी वहां पर विद्युत का संकट है। ट्रांसफ़र्मर्ज के न होने के कारण वोल्टेज की समस्या उपस्थित हो जाती है, जिससे उपभोक्ताओं को बड़े भारी संकट का सामना करना पड़ता है और कृषि-उत्पादन तथा औद्योगिक उत्पादन पर बहुत बुरा असर पड़ता है। जब देश में बिजली का विस्तार हो रहा है और उसकी आवश्यकता दिनों-दिन बढ़ रही है, तो ट्रांसफ़ार्मर्ज को अधिक मैनुफ़ेक्चर की आवश्यकता है। इस सम्बन्ध में यह कदम यद्यपि विलम्ब से उठाया गया है, लेकिन वह सराहनीय है और इस लिए मैं उसकी सराहना करना चाहता हूं।

एक्वीज़ीशन की कार्यवाही के सम्बन्ध में इंडस्ट्री के मज़दूरों को उनकी वेजिज़ देने को सबसे पहली प्राथमिकता देनी चाहिए, जिन्हें काफ़ी अरसे से वेजिज़ का पेमेंट नहीं हो रहा है। इसके अतिरिक्त जब हम एक्वीज़ीशन करें, तो उसके बाद लासिज़ की स्थिति में भी सुधार होना चाहिए। जब वह सुधार नहीं होता है, तो राष्ट्रीयकरण के लिए घातक स्थिति पैदा हो जाती है।

जब हम किसी सिक इंडस्ट्री को अपने कब्ज़े में लेते हैं, तो हमें जानकारी प्राप्त करनी चाहिए कि वह इंडस्ट्री सिक क्यों हुई है। आज यह स्थिति बन रही है कि बड़े-बड़े कैपिटलिस्ट्स और मोनोपलिस्ट्स अपनी इंडस्ट्रीज़ को सिक करते जा रहे हैं, हालांकि उनकी अपनी स्थिति साउंड है और उनकी दूसरी इंडस्ट्रीज़ की स्थिति भी साउंड है। और कुछ इंडस्ट्रीज़ की स्थिति साउन्ड नहीं है तो इस का क्या कारण है? क्या वे इंडस्ट्रिअलिस्ट्स और मोनोपलिस्ट्स जो हैं वे देश के लिए जिम्मेदार हैं या नहीं? अगर वे जिम्मेदार हैं तो उनके विरुद्ध भी कदम उठाना चाहिए। अगर कदम नहीं उठाते हैं तो यह स्थिति हमारे लिए ठीक नहीं है।

यह जो विधेयक प्रस्तुत हुआ है, उसमें उसके लिए एक कमिश्नर फार कम्पेन्सेशन की नियुक्ति हुई है। कम्पेन्सेशन की प्रोसीडिंग्स के बारे में कमिश्नर को यद्यपि पूरे अधिकार हैं सिविल प्रोसीजर कोड के भी और आन ओथ वगैरह के सभी चीजों के अधिकार उसको हैं परन्तु होता क्या है कि वह विलम्ब कर देता है जब कि उसको जल्दी से जल्दी यह काम करवाना चाहिए। विलम्ब करने के कारण जो कम्पेन्सेशन टाइमली मिलना चाहिए वह नहीं मिलता है। तो जब आप ने टेक ओवर कर लिया है तो वेजेज़ वगैरह और सभी चीजें टाइमली उनको मिलें और यह इंडस्ट्री ढंग से साइंटिफिकली रन करे, प्रोग्रेस करे, यही मेरा निवेदन है। इन्हीं शब्दों के साथ में इस बिल का समर्थन करता हूं।

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I support the Bill in general. After going through the various aspects of the Bill, a doubt has arisen in my mind that this statutory organisation which was started with foreign technical collaboration in 1957, has been continuing for all these years in the same condition. Now, this organisation has been producing transformers which were in great need all these years. But I do not understand how this long period could be allowed to go waste without finding an alternative for this. Such a huge sum which is a public money is allowed to be taken away. I do not know whether there was any foreign equity share in this organisation. I understand it is not there. Even then, for technical collaboration with the foreign country, why was it allowed to be continued for so long a period?

Now, frankly speaking, I have a submission to make with regard to this Bill. There are two things which I want to mention, not absolutely relevant, nor is it irrelevant totally.

MR. DEPUTY-SPEAKER : Why are you saying 'absolutely relevant'? You always speak relevant things.

SHRIMATI GEETA MUKHERJEE : That is why I said "not absolutely". Here the reason for taking over is to protect the interests of the workers on which I agree with the Minister. Now, I would like to request the Hon. Minister that the same interest should be shown in the case of such other companies where a different standard is being applied. For example, there is Bengal Potteries where 2500 workers are working. They also produce very good quality of potteries which could compete with Hitkari Potteries and even beat them in all respects if it is properly managed, Then there are also producers of other consumer goods like electrical equipments, etc. Now, such companies are in the procrss of denotification. Instead of being taken over, instead of nationalising them, I understand that the notice is being given for sale of their assets and their stocks. Assets and liabilities are being calculated in respect of these companies. Any time, public sale can be there in respect of those companies. I do not think this is correct.

The company that I am referring to has gone sick due to absolute mismanagement by the management which was kept during the takeover period. It was Shri Bhagat who actually mismanaged the whole thing. The workers have been requesting for a change of the management This is one of the companies which can compete in the international market. This process has been reversed ; instead of nationalisation, the question of denotification has come. In the same interest referred to here, I earnestly request the Government to change their attitude towards Bengal Potteries Company, and instead of going in for denotification, public sale etc , nationalise it with the same logic that has been put here in respect of the projects which can be of great help to others and earn foreign exchange also.

There are two other companies, namely the Inchek tyres and National Rubber and we have been raising the question of their vexed problem many times ; the Minister knows about that. We shall not feel tired of mentioning these two companies so long as the Government does not keep its own commitment made earlier. There have been innumerable commitments made on the floor of the House that these two Companies will be nationalised. After so many commitments in the House made by different Ministers of Industries, now the position is that two preconditions are being laid for the nationalisation of these two companies ; one is three years wage freeze and the other is retrenchment. Why ? Are these workers not workers ? These workers are as precious as the 350 workers.

The products of these two companies, Inchek Tyres and National Rubber are such that nobody can say that any country can dispense with those. The tyres etc. would always be needed for our country.

This being the case, I would request the Hon. Minister to apply the same logic as is being applied to the acquisition of Transformer and Switchgear Ltd. to nationalise these two companies, Incheck Tyres. and National Rubber without any preconditions, as also stop their indifferent attitude towards Bengal Potteries and nationalise it also quickly.

With these words, I conclude and I hope that the Minister will be touched by my arguments and take necessary steps as requested by me.

श्री जगपाल सिंह (हरिद्वार) : उपाध्यक्ष महोदय, ट्रांसफार्मर एण्ड स्विचगियर लिमिटेड, 1983 का मैं इसलिए समर्थन कर रहा हूं क्योंकि वर्षों से उस कम्पनी में घाटा होने की वजह से मजदूरों को दिक्कतों का सामना करना पड़ रहा है। एक मजबूरी यह भी है कि हर सत्र में इस तरह के सिक इन्डस्ट्रीज

[श्री जगपाल सिंह]

को टेक-ओवर करने के मामले में बिल बराबर आते रहते हैं। इस कम्पनी के साथ और भी ज्यादा आश्चर्यजनक बात यह है कि पश्चिमी जर्मनी के कोलाबोरेशन के साथ जो पश्चिमी जर्मनी से टैक्नालॉजी ली गई, उसको विश्वसनीय मानकर इस कारखाने का निर्माण हुआ और उत्पादन भी शुरू हुआ।

मैं माननीय मंत्री जी से यह जानना चाहूंगा कि फॉरन एडवांस टैक्नालॉजी को लेकर आपने इस कारखाने को लगवाया था और उस एडवांस टैक्नालॉजी के बाद भी यह कारखाना क्यों फेल हो गया ? क्या इसके पीछे मैनेजमेंट या सरकार या सरकार के ही किसी फाइनेंशियल इन्स्टीचूशन का तो हाथ नहीं रहा ? फारन कोलाबोरेशन के साथ बनी हुई इन्डस्ट्री भी फेल हो गई। हमारे देश में जब कारखाने शुरू किए जाते हैं तो हिन्दुस्तान का कैपिटलिस्ट फॉरन एडवांस टैक्नालॉजी के नाम पर इस देश की सरकार को तो धोखा देता ही है और साथ ही जो उपभोक्ता हैं उनको भी धोखा देते हैं चाहे वह किसी भी तरह की इण्डस्ट्री हो, इन्जीनियरिंग हो, इलैक्ट्रिसिटी हो, टायर बनाने की इण्डस्ट्री हो। मैं मंत्री महोदय से जानना चाहूंगा—भविष्य में फॉरन-टैक्नालॉजी के नाम पर इस देश के लोगों को मत लुटवाइये। हिन्दुस्तान के साइन्टिस्ट्स और इन्जीनियर्स बहुत योग्य हैं, वे दुनिया के किसी भी देश के टैक्नालाजिस्ट्स से कम नहीं हैं। वे अच्छी से अच्छी मशीनें देश में ही बना सकते हैं। आपके बी० एच० इ० एल० में सेन्ट-पर-सेन्ट हिन्दुस्तानी कारीगर और इन्जीनियर्स काम कर रहे हैं और जो मशीनें, ट्रांस्फार्मर्स और टरबाइन्ज वे बना रहे हैं वे दुनिया के दूसरे मुल्कों के मुकाबले कम नहीं हैं। इसलिये मैं चाहता हूं कि भविष्य में इस तरह की किसी इण्डस्ट्री को जो फारन-टैकनालाजी के नाम पर फैक्टरी लगाना चाहते हैं, उनको लाइसेंस नहीं देंगे। ये फैक्टरीज़ कुछ समय बाद फेल होती हैं—इसका कारण यह है कि ये उद्योगपति फारन टैकनालाजी के नाम पर सरकार और जनता से पैसा लेकर इण्डस्ट्री को लगाते हैं, उसके बाद थोड़ा-थोड़ा कर के उसमें से पैसा निकाल कर दूसरी इण्डस्ट्री में जो ज़्यादा प्राफिटेबिल है, नयी इंडस्ट्री लगाते जाते हैं और पुरानी इण्डस्ट्री को धीरे-धीरे बन्द करते चले जाते हैं। मैं चाहता हूं कि आप उस कैपिटलिस्ट को जो पुरानी इण्डस्ट्री को बन्द कर रहा है और बैंकों तथा आपकी फाइनेन्शियल इंस्टीचूशन्ज़ से पैसा लेकर नई इण्डस्ट्री लगाना चाहता है, पैसा न दें।

एक माननीय सदस्य : उसको ब्लैक-लिस्ट कीजिये।

श्री जगपाल सिंह : उनको कोई लाइसेंस नहीं दीजिये। लेकिन यह दुर्भाग्य की बात है कि जो लोग इस तरह की इण्डस्ट्री को बन्द करते हैं, उनकी नई इण्डस्ट्रीज़ खड़ी होती चली जा रही हैं तथा पुरानी इण्डस्ट्री में मज़दूरों का प्राविडन्ट फण्ड का पैसा और दूसरी निधियों का पैसा मरता चला जाता है। मैं यह भी चाहता हूं कि मंत्री महोदय आज जिस इण्डस्ट्री को टेक-ओवर करने जा रहे हैं उसमें मज़दूरों का कितना पैसा बकाया है तथा टेक-ओवर के बाद कितने दिनों के अन्दर मज़दूरों का पैसा मिल जायगा।

आज श्री विश्वनाथ प्रताप सिंह जी यहाँ बैठे हुए हैं — उनकी जानकारी में लाना चाहता हूं कि ऐसे लोग जो आगे चल कर फैक्टरी को बन्द करना चाहते हैं, धीरे-धीरे मज़दूरों की छटनी करते चले जाते हैं, डिसिप्लीनरी एक्शन के नाम पर, स्टैंडिंग

आर्डर के नाम पर उनको निकालते चले जाते हैं। मैं डिमाण्ड करता हूं कि आप इस कम्पनी के मैनेजमेंट को टेक-ओवर करने से पहले इस सदन को बतलायें इस कम्पनी में पिछले पांच सालों में कितने मज़दूरों को डिसिप्लीनरी एक्शन के नाम पर, स्टैंडिंग आर्डर के नाम पर निकाला गया है तथा क्या वे दोबारा उन लोगों को इस संस्थान में नौकरी पर रख लेंगे ?

मैं फिर इस बात को दोहराना चाहता हूं कि इस तरह के कैपिटलिस्ट्स को ब्लैक-लिस्ट किया जाय और भविष्य में कोई पैसा उनको बैंकों से या सरकारी फाइनेन्शियल इंस्टीचूशन्ज़ से नहीं दिया जाय तथा नये कैपिटलिस्ट्स और इंडस्ट्रीयलिस्ट्स को इंट्रोड्यूस किया, उनकी मदद की जाय, उनको प्रोत्साहन दिया जाय ताकि वे इस देश की अपनी टैकनालाजी के आधार पर काम करें और अधिक से अधिक प्रोडक्शन दे सकें।

श्री राम लाल राही (मिसरिख) : उपाध्यक्ष महोदय, पहले तो मैं आपको धन्यवाद देता हूं कि आपने मुझे अपनी बात कहने के लिए पांच मिनट दिये हैं।

इस बिल पर जो विचार व्यक्त किये हैं और हमारे सम्मानित सदस्य श्री जगपाल सिंह ने जो बात कही है, चाय (संशोधन) विधेयक पर बोलते हुए सम्भवत: इसी तरीके की बात मैंने कही थी। हमारे देश में एक परम्परा पड़ गई है कि निजी उद्यमी अपना उद्योग चलाने के लिए सरकार से पैसा ले लेते हैं और फिर उस उद्योग को धीरे-धीरे रुग्ण कर देते हैं और दूसरे उद्योग में वे चले जाते हैं। उसमें उनको कोई लाभ नहीं होता है लेकिन सरकार का जो धन उसमें लगता है, उसको सरकार को पुन: न देना पड़े, इसको न देने के वे कोई न कोई रास्ता खोज लेते हैं।

यह ट्रांसफार्मर एण्ड स्विचगियर लिमिटेट (उपक्रमों का अर्जन और अन्तरण) विधेयक, जो मंत्री जी लाए हैं, यह जो कम्पनी है, यह पहले एक जर्मन कम्पनी, जोकि प्राइवेट कम्पनी थी, के सहयोग से चलाई जा रही थी। उसके सहयोग से यह कम्पनी प्रारम्भ हुई और उसके चलते-चलते इतना समय बीत गया लेकिन अब वह कम्पनी चलने की स्थिति में नहीं रही और हमारे उद्योग मंत्री, जोकि हमारे प्रदेश के मुख्य मंत्री भी रह चुके हैं, के सिर पर इस कम्पनी का भार आ पड़ा है। मैं कहना यह चाहता हूं कि इतना समय इस कम्पनी को बने हुए बीत गया और अब स्थिति यह हो गई है कि 3 करोड़ 6 लाख के ऊपर घाटा हो गया है और 300 मज़दूरों के सामने आज भुखमरी की स्थिति पैदा हो गई है और अब इसको अपने अधिकार लेने का होश आया। मैं इस विधेयक का कतई समर्थन नहीं करना चाहता था लेकिन स्थिति ऐसी है कि इसका समर्थन करना ही पड़ेगा क्योंकि विद्युत उत्पादन एक ऐसी चीज़ है कि बिजली हमारे जीवन का एक अंग बन गई है, जिसके बिना कोई विकास संभव नहीं है। मैं मंत्री जी से एक निवेदन करना चाहता हूं कि वे जो भी करना चाहें करें लेकिन एक चीज का ध्यान रखें कि बिजली से संबंधित जितने भी उपकरण बनते हैं, वे बहुत ज्यादा रद्दी किस्म के बनते हैं और उनमें कुछ सुधार होना चाहिए। आज ट्रांसफार्मर लगाते हैं, तो तीन महीने में वह खराब हो जाता है। इसी तरह से स्विचगियर जो बनते हैं, वे तीन महीने भी नहीं चलते हैं। वे इतनी जल्दी क्यों खराब हो जाते हैं ? अगर आप इस पर अच्छी तरह से ध्यान दें और अच्छा मैनेजमेंट रखें, अच्छे

[श्री राम लाल राही]
लोगों को इन कम्पनियों में लगावें और स्वार्थी लोगों को दूर रखें, तो निश्चित रूप से ये कम्पनियाँ अपना लाभ कमाएंगीं और अपने उत्पादन को बढ़ा सकेंगी और अच्छी चीज़ें बना कर देंगी। अगर इनका उत्पादन बढ़ेगा, तो देश के विकास को गति मिलेगी, ऐसा मैं मान कर चलता हूं।

मैं एक और बात मज़दूरों के बारे में कहना चाहता हूं। हमारे माननीय वृद्धि चन्द्र जैन कह रहे थे कि बिजली का विस्तार हो रहा है। इसमें दो राय नहीं है कि आजादी के बाद से बिजली का काफ़ी विस्तार हुआ है लेकिन कितनी बिजली आप लोगों को दे पा रहे हैं? जो किसान है या जो उद्यमी है, उद्योग को चलाने के लिए उसको पूरी बिजली नहीं मिलती है और जो उसके उद्योग की क्षमता है, उस क्षमता के अनुसार उत्पादन करने के लिए आप उसे बिजली नहीं दे पा रहे हैं। किसान चाहता है कि उसे 24 घंटे बिजली मिले और अगर उसको बिजली पूरी मिल जाए तो जहाँ वह साल में एक फसल पैदा करता है, वहाँ वह तीन फसलें पैदा कर के इस देश के उत्पादन में वृद्धि कर सकता है और अभी जो आपको अनाज के लिए दूसरे देशों के सामने हाथ पसारना पड़ता है या दूसरी उत्पादित चीजों के लिए जो दूसरे देशों से भीख माँगनी पड़ती है, उससे आप बच सकते हैं और हाथ पसारने की नौबत नहीं आ सकती है। इसलिए मैं कहना चाहूंगा कि वृद्धि चन्द्र जैन साहब, इस वक्त सच पक्ष में बैठे हैं, इसलिए ऐसी बात कहते हैं लेकिन और वे इधर बैठेंगे, तो वे मेरे विचारों से सहमत होंगे और इसी तरीके से आलोचना कर के सुझाव देंगे कि यह सरकार ऐसा कार्य करे, जिससे इस देश का उत्पादन बढ़े। किसान का उत्पादन बढ़े। किसान का उत्पादन तभी बढ़ पाएगा जब उसको सिंचाई के साधन उपलब्ध होंगे। वह ट्यूबवेल लगाता है तो बिजली नहीं मिलती। फिर उसका ट्यूबवेल कैसे चल सकता है? इसलिए मेरी प्रार्थना है कि आप इस तरफ ध्यान दें।

मैं इस बात का भी आप से निवेदन करना चाहूँगा कि आपके उद्योगों में जो मजदूर लगे हुए हैं उनकी तरफ आप विशेष रूप से ध्यान दें और उनकी जो बकाया तनखा है, उनको जो मिलने वाली सुविधाएं हैं, उनको दिलाने का आप प्रयास करें।

SHRI C. T. DHANDAPANI (Pollachi): Mr. Deputy Speaker, though I welcome this Bill in the interest of workers, I have got some disagreement with the arrangement which has been made through this Bill. The simple reason is this. What are the reasons for the accumulated losses which the company is facing now? Who was managing this company? Who was responsible for this state of Affairs? If you go through all the aspects of it, you can find out a solution. On that area, I only differ with the arrangement.

The composition of this company is like this: the Government of India has 45 per cent of the shares; the Canara Bank—16 per cent; the Bank of India—4 per cent; it comes to about 65 per cent. The private shareholders—only 1.5 per cent. Then other financial institutions invest and they become shareholders.

The management of the company was directly looked after by Andrew Yule in Calcutta. Andrew Yule Company only nominated Directors to the Board. Andrew Yule Company is responsible for the entire lead performance of this company. So, Andrew Yule Company should alone bear the responsibility for the losses. The government has come forward with a proposal that it

is going to be a subsidiary to the Andrew Yule Company. What is going to be the fate of this company ? I suggest that there should be a separate unit. Even though the Hon. Minister is not able to bring in such a provision in this Bill, I hope there will be a separate amendment make it a separate unit so that it can be directly controlled by the Ministry, so that the management in Madras need not expect any help. I should say, actually, the Madras company is being run at the mercy of the Andrew Yule Company. On many occassions I knew about it. On that area only I differ with the Bill. I hope the Minister will look into the matter.

If you go through the affairs of this company you will find that the initiative for taking over this company by the Government from 1968. Then many representations were made to the Minister. I personally requested the Finance Minister to look into the matter in the beginning. He was very kind enough to examine this matter. Actually in 1979 itself, the Industrial Credit and Investment Corporation of India wanted a policy scheme to be evolved by the Andrew Yule Company to make this unit a viable one. Then this matter was referred to the Screening Committee of India in 1979 itself. Then there was a lot of discussion. Finally, the Andrew Yule Company accepted that they will take over this company But, after a year, in 1960, the same Andrew Yule Company, though they have got responsibility, they refused to take over this company in 1980. Secondly, the ICIC itself has requested the Andrew Yule Company that we will finance the Company.

That too was about Rs. 55 lakhs, they offered to finance the company. They wanted to make it a subsidiary. That was also not accepted by the Andrew Yule Company. So, the net result was that it was closed, on lst April 1982. As my friend and colleague Dr. Kalanidhi has stated here, the employees, the representatives of the people and the workers, the management and the local people all represented to the State Government to help the unit so that they can produce more, that is, some items of sophisticated machinery which should be sold in the market an higher rates so that it can become a viable unit. But the State Government also refused to become a guarantor for that. They refused to become a guarntor to the bank. So because of that also the employees were dejected. The IRCI took much interest to help the company. But this Andrew Yule Company did not respond to the requests. Now, even the reason for the cumulative losses is also mismanagement. The Board of Directors also didnot care about it. I want to bring to the notice of the Hon. Minister that there is no irregularity even now still in the cash-credit accounts which is the tune of Rs. 150 lakhs. This Transformer and Switchgear Company did not take any initiative. No officer of the company or no director took any action to settle this matter. Do you know the rate of interest ? From 1979 till now for four years do you know what will be the interest ? Do you know how much interest you are going to pay ? Kindly ask your officers and give it to me. They have not done anything. So that is the position. Therefore, I would only appeal to the Minister to move in the matter and make this unit as viable as possible. It would be better to make it a separt unit, otherwise there will not be any use of taking over. I do not know what would be the function of this Andrew Yule company. That is situated in Calcutta. This company is in Madras. So they have to go there or accept some directions from Calcutta. Anyway, nothing will come out of it.

Before I conclude, I once again reiterate that it is better to have it as a separate unit. I would urge upon the Minister to see that this company is allotted some more funds to make it a viable unit.

Some of our friends here have stated that the swichgears and transfor-

[C. T. Dhandapani]

mers are defective. They may be manufactured by other companies, not from Transformer and Switchgear Ltd. This Company, TSL has been producing good items and it is a reputed company. Only because of the mismanagement and other factors this company could not make profits.

I once again appeal the Minister. before I conclude, about the employees. There are about 300 employees and they should be given employment immediately I hope the Minister will agree. Some of the employees have already gone to some other companies as they thought that it would not be re-vitalised. They also should be accommodated by the Company. With these words I welcome the takeover but at the same time, I once again appeal to the Minister to make it a separate unit.

MR. DEPUTY SPEAKER : Now Minister will reply.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA) : Sir, let me start by conveying my thanks tothe Hon. Members who participated in the discussion. It has been generally welcomed and as some Hon. Members put it, this has been long overedue. There are a few points which have been raised by Hon. Members particulary, my colleagues from West Bengal have raised the question of sick industries as such and they have asked whether the policy of sick industries has been spelt out by the Government of India. May I submit, in all humility, that in October 1981, a policy for sick industries was laid down. Under the framework of that policy, responsibility has been cast on the administrative ministries to monitor the state of health of various industries which come under their purview. The banks also have a special role to play in monitoring the state of health of a given industrial unit and the Reserve Bank of India is also exercising its role very legitimately about sickness on industrial front because it has an overall impact on the economy of the country and also on the workers who are involved in these industries.

There are about 488 large units which were sick at the end of January 1983. This figure is always contested. The guide lines which had been issued in October 1981 do serve a very useful purpose in terms of monitoring sickness.

A point was made about the interests of the workers which have to do rightly protected. The statutory interests of the workers in terms of their gratuity and provident fund have been given top priority and the Commissioner of Payments will certainly take this into consideration. After all the thrust of this piece of legislation is basically to safeguard the interests of the workers and I am sure that point has been taken well.

This particular company was started in 1956 and it went into commercial production in 1957. So many years have gone by since then. Much has been said about the collaboration from a West German firm. The collaboration is only for limited number of years and is not a continuing one. Also, they do not have equity interest in this company. Shri Dhandapani, the leader of the DMK has raised some queries about the happenings in this company. The switchgears, transformers and various electrical equipments, which this company is geared to manufacture in this particular unit, face a very stiff competition in the market. There are a number of companies in the country which manufacture quality transformers, quality switchgears and quality electrical equipments both in the private sector as well as in the public sector.

While making an assessment why this Company became sick, one of the points which you will have to bear in mind is the fact that the major customer for switchgears and transformers and the other electric equipments is the State

Electricity Boards. The House is fairly well aware of the precarious financial position of the Electricity Boards throughout the country ; I am not singling out any Board in any particular State. In view of the enormity of the resources problem that the Electricity Boards face and also in view of the fact that this Company was asked to go into fixed price contract with the State Electricity Boards, it was placed in a difficult situation. If you take particularly Tamil Nadu into account, sincs 1977 there has been power cut and the off-take of electrical equipments from this unit has been on the decline. These are some of the reasons why the Company has become sick.

Well, there are instances where companies have become sick because of financial misappropriation, mismanagement and even siphoning of money belonging to the company. They all add to the sickness of the companies. While doing this *post mortem,* let us learn some lessons so that they would be a kind of a warning, caution or alert to the Government that we have to be very cautious and carefal in a matter like this to ensure that misappropriation does not take place.

Certain other matters were raised during the course of the debate, particularly by Shrimati Geeta Mukherjee. She did concede that it may not be totally relevant for purposes of discussion of this Bill, whose limited objective is to take over this particular Company with 300 workers. It has to be said to the credit of the Government of India that in 1980 we did not denotify any industrial unit, which we had taken over under the provisions of the regulations ; so also in 1981. In 1982 only Appollo Tyres was de-notified, but there we had not takenover the management, because the court had intervened. In 1983, with a very heavy heart, we had to denotify three companies. Another distinguished member from West Bengal did make a reference to Containers and Closures Ltd.

Shrimati Geeta Mukherjee drew our attention to Inchek, National Rubber and Bengal Potteries. With reference to Inchek and National Rubber, certain postures have been taken by the Government of India and we are trying to rehabilitate these units. In the course of trying to bring them baek to health, we expect certain reciprocity from the workers....(*Interruptions*) When we ask for a certain reciprocity, a certain understanding, on the part of the workers, I am sure you would not question the motive of the Government.

SHRI CHITTA BASU (Barasat) : By 'reciprocity' you mean the retrenchment of a large number of workers. Can any worker agree to this ? (*Interruptions*)

SHRIMATI GEETA MUKHERJEE : How can you think of going in for retrenchment ? (*Interruptions*)

SHRI S.M. KRISHNA : I have come across a number of instances where, in order to see that the company prospers, we have taken recourse to voluntary retirement.

This has happened in any number of companies and so, to insist that there should not be any voluntary retirement or any such thing would only bring further obstacle and hurdles in an otherwise smooth functioning of some of these companies.

SHRJ CHITTA BASU : You expect the workers to become...

(*Interruptions*)

SHRI S.M. KRISHNA : Will. I would not like to enter into a argument because we need the goodwill of the...

(*Interruptions*)

SHRIMATI GEETA MUKHERJEE : Kindly re-consider that retrench-

ment clause at the same time. (*Interruptions*). Argument is not needed.

MR. DEPUTY-SPEAKER : It will be considered sympathetically. That is what he says.

SHRI S.M. KRISHNA : I did not say that. The reconsideration has to be mutual and I am sure that we should be able to find some kind of a solution.

(*Interruptions*)

SHRI NARAYAN CHOUBEY (Midnapore) : When he is not a worker, how can you consider his case ?

(*Interruptions*)

SHRI S.M. KRISHNA : Mr. Dhandapani did make a reference to Andrewyule. Well, it is a fact that Andrewyule were the Managing Agents some years ago. When the Managing Agency system was abolished, they had only a nominal participation. There was a special Board appointed by the banks and they had one or two representatives on the Board of Directors and certainly it is a small unit as compared to a reasonable unit with 300 workers, and I would not subscribe to Shri Dhandapani's assessment of the situation that if the company were to be a separate entity, it would be good for the Company. I beg to differ, with him on this situation. Andrewyule has the requisite managerial capacity and if it becomes a subsidiary, as we hope it is going to after this august House gives clearance, then there is the possibility of Anlrewyule bringing in its technical competence, its managerial competence and the resources which it can partly flow into this Company also which this unit very badly needs. So, under the circumstances, Mr. Deputy-Speaker, Sir, we have to make every effort to see that the company would come back to health and for that we need the blessings of this august House. Thank you.

MR. DEPUTY-SPEAKER : Dr. Kalanidhi wanted that because the employees were unemlpoyed for 2 years, some advance of Rs. 1000 per employee should be given. He made a request.

(*Interruptions*)

SHRI S.M. KRISHNA : Sir, a representative of Andrewyule had gone to Madras very recently and then he had gone into a dialogue with the representatives of the workers and perhaps we can pass on the message to him.

MR. DEPUTY-SPEAKER : I find Dr. Vasant Kumar Pandit is not present. Therefore, I put the Statutory Resolution moved by him to the vote of House.

The question is :

"That this House disapproves of the Transformer and Switch-gear Limited (Acquistion and Transfer of Undertakings) Ordinance, 1983 (Ordinance No. 11 of 1983) promulgated by the President on the 8th November, 1983."

The mation was negatived.

MR. DEPUTY-SPEAKER : The question is :

" That the Bill to provide for the acquisition and transfer of the undertakings of the Transformer and Switchgear Limited with a view to securing the better utilisation of the available infrastructure thereof and to modernise and augment the production of transformers, switchgears and other allied electrical equipments by the said undertakings so as to subserve the interests of the general public by ensuring the continued supply of the aforesaid articles which are essential to the needs of the economy of the country and for matters connected therewith

or incidental thereto, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

There are no amendments to clauses 2 to 32. The question is :

"That clauses 2 to 32 stand part of the Bill."

The motion was adopted.

Clauses 2 to 32 were added to the Bill.

MR. DEPUTY-SPEAKER : There are no amendments to the Schedule. The question is :

"That the Schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. DEPUTY-SPEAKER : The question is :

"That Clause 1, the Enacting Formula. the Preamble and the, Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula, Preamble and the, Title were added to the Bill.

SHRI S.M. KRSHNA : I beg to move :

"That the Bill be passed".

MR. DEPUTY SPEAKER : The question is :

" That the Bill be passed."

The motion was adopted.

———

13.01 hrs.

STATUTORY RESOLUTION RE : DISAPPROVAL OF THE TEXTILE UNDERTAKINGS (TAKING OVER OF MANAGEMENT) ORDINANCE, 1983.

Mr. DEPUTY SPEAKER : Now, we take up item Nos. 14 and 15 together. Shri Satnarayan Jatiya to move the statutory resolution.

SHRI SATYANARAYAN JATIYA (Ujjain) : Sir, I beg to move :

"This House disapproves of the Textile Undertakings (Taking Over of Management) Ordinance, 1983 (Ordinance No. 10 of 1983) promulgated by the President on the 18th October, 1983."

उपाध्यक्ष महोदय, राष्ट्रपति जी ने 13 कपड़ा उपक्रमों के प्रबन्ध को, उनके राष्ट्रीयकरण किये जाने तक, केन्द्रीय सरकार के हित में अधिकार का अध्यादेश जारी किया है, यह 18 अक्तूबर, 1983 को किया है जब कि वर्तमान सदन को चलने में 27 दिन बाकी थे। उन्होंने यह कहते हुए उपकार किया है कि 18 जनवरी, 1982 से जो हड़ताल चल रही थी या मिलबन्दी चल रही थी, उसके हल करने के लिये यह अध्यादेश जारी किया है।

20, 21 महीने तक मजदूर तड़पते रहे, मिलें चली नहीं, उनकी हालत खराब हो गई,